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RAJYA SABHA

Wednesday, the 13 h May, lgjo/the 2yd Vaisakhc 1892 (Saka)

The House mt at eleven of the clock, MR. CHAIRMAN in he Chair.

ORAL ANSWE IS TO QUESTIONS

HIGHER STATUS F >R HINDI TRANSLATORS

•351. SHRI KA UYAN ROY : f

DR. DEI IPRASAD CHATTOPADHY VYA :

SHRI A. >. CHATTERJEE:

SHRI B. ' '. KEMPARAJ:

SHRI M VHITOSH PURAKA YASTH\

SHRI CPITTA BASU:

SHRI SA: ANKASEKHAR SANYA

Will the Minist T of HOME AFFAIRS be pleased to stat< :

- (a) whether Government have recently raised the status of Hindi Translators working under th Government of India and have given hem a higher status in comparison to t te Assistants and have also given them 1 higher salary scale of Rs. 320-530 in cor parison to the Assistants' scale of pay of R; 210-530;
- (b) if so, the r< isons for not revising the status and pay oi other categories such as Assistants who we' 6 previously on a higher footing in comi arison to the Hindi Translators who w re in a lower scale of pay;and
- (c) the steps pi jposed to be taken by Government to rai e the status of Assistant referred to in part (b) above?

THE MINIST1 R OF STATE IN THE MINISTRY OF *I* OME AFFAIRS (SHRI VIDYA CHARAT SHUKLA): (a) and (b) Most of the posts >f Hindi Translators are sanctioned in the scale of Rs. 210-425. There are, howeve ', *a* few posts of Translator carrying high r scales of Rs. 210-530, Rs. 320-530 and Is 325-575- These three higher grades *hi jc* been prescribed in cases where the d¹ ties and responsibilities, the quality and t ie nature of the translation work justi ied higher emoluments.

†The question v is actually asked on the f] oor of the House iy Shri Kalyan Roy, 1—33 R. S./70

There has been no *recent* revision either in the pay scales or the status of Hindi Translators.

The lowest grade in the Central Secretariat Service is that of Assistants in the pay scale of Rs. 210-530. Unlike the Hindi Translators, Assistants belong to an organised Service with a graded structure. They have avenues of promotion to the posts of Section Officer (Rs. 350-900), Under Secretary (Rs. 900-1250) and Deputy Secretary (Rs. 1100-1800). Theefore the status of Assistant is in no way lower than that of the Translator in the corresponding grade.

(c) Does not arise.

SHRI KALYAN ROY: While I thank the Home Ministry for increasing the grade, I would like to know why they have selected a few people only. This is most unjustified and unfair and it is a serious discrimination non-Hindi people—the clerks against the who are working—and this will serious bitterness among all sections of the Government staff and this will be a serious blow to integration. Is it not a fact that the Hindi Translators are non-gazetted staff of Class III and the Assistants are of Class II. Now the Hindi Translators have been brought on par with Class II so far as salaries are concerned which means you have given an increase to them and brought them on par by giving the grade of Rs. 210 to 530. There are agitations among all sections of employees for higher wages and that is why the Third Pay Commission has been set up. When the Commission is enquiring into the why do you select suddenly this matter, section and give them more increase than what is drawn by Class II people? The anomaly is this. These people are good and honest workers. I do not want to be misunderstood but there are other honest workers also. The Class III workers to-day are getting more than Class II people. Following from it, I would ask whether you are not violating the Cabinet decision not to revise the grades?

SHRI VIDYA CHARAN SHUKLA:

First of all there is no discrimination involved because when the Official Languages Act was passed, at that time we felt that there was need for some Assistants who would translate Hindi documents into English and English documents into Hindi. Simultaneously we also made provision for large-scale teaching of the Central Government staff. Now the stage has come

when it is not necessary to have special grade of Assistants who would do translating work. So recruitment has now been stopped. So it was not as if some people were being discriminated against. It was only that Hindi was sought to be used as one of the official languages of India and the work had to be put through, and they were employed to begin with. Secondly, about the case of revision of the pay scales, I may clarify that the pay scales have not been revised and actually the revision took place much before the announcement or before even the question of the setting up of the Pay Commission arose. It was done much earlier than that. As I have indicated, most of the Hindi Translators are in the non-gazetted Class III rank.

SHRI KALYAN ROY: They will be getting more than Glass II.

SHRI VIDYA CHARAN SHUKLA: I will give the present position. We have a total of 116 posts of Hindi Translators. Out of this, 104 are in Class III non-gazetted rank and out of these 104 only 49 are in the pay scale of Rs. 330-530 and these are *ad hoc* posts which have no promotion avenues and therefore it is wrong to compare them with regular Assistants of the Government of India who have the regular grade promotion chances and they have a regular cadre constituted for them.

SHRI KALYAN ROY: As you have said, there are Hindi Translators. I hope he will agree that there are other translators translating other languages like Tamil, Telugu and Bengali. Why have they not been given this increase? Are they less qualified than the Hindi Translators?

SHRI VIDYA CHARAN SHUKLA: The official languages of the Government of India happen to be Hindi and English and most of the people we have employed are required to work either in English or in Hindi. At least I do not remember any Assistants or clerks of the Government who are required to work in languages other than these two except probably in the AIR which has multi-lingual broadcasts and they have to make translations and they have provided translators in the AIR but as far as this particular matter is concerned, we have not discriminated between the various language groups but as I explained earlier, we 1 had some requirements of translators to begin with and these translators were appointed by the various Ministries in

an *ad hoc* manner and therefore to say that we did not appoint other language group people to do work here is not very sound because we did not require their assistance in the work of the Government of India.

SHRI KALYAN ROY: Are they less qualified than the Hindi Translators?

SHRI VIDYA CHARAN SHUKLA: There is no question of qualification. The work that has to be done was only iii these two languages.

DEBIPRASAD CHATTOPA-DHYAYA: I do not like to say that the salary should not be raised. It is j;ood it has been raised but the problem is, there is some discrimination. Would the Home Minister tell us whether they think the nature of the job of the Assistants is less complex, less responsible, less serious than that of the translators? Will he ssy that the lowest grade of the Assistants compares favourably to the lowest grade of the Translators? Finally, will he enlighten about the number of translators whose posts and salaries have been up-grad ed and how many Hindi-speaking translators have been up-graded and how many of the upgraded posts belong to the non-Hindi categories?

SHRI VIDYA CHARAN SHUKLA : I have already indicated that there is no comparison between the wjik of regular Assistants in the Government of India and the Hindi Translators. As the Member must be knowing, the Assistants in the Government do the work of noting, drafting, examination of cases, etc. whereas the Hindi translators do not do that. I must also clarify that Hindi translators need not necessarily be Hindi speaking. They can belong to any lan» guage group. Anybody who can do the work of translation of Hindi into Erglish and English into Hindi would be employed. Unfortunately I do not have the breakdown as to how many of these 116 people are Hindi-speaking and how many are non-Hindi people but I know that even non-Hindi people Who have competence in Hindi have been employed in this work. Therefore it is wrong to compare the work between Hindi Translators and regular Assistants of the Government of India

As far as the pay scales are concerned I have already indicated that most of the Hindi Translators are in Class III which has a scale of pay of Rs. 320-530 whereas in the case of Assistants their pay scale is a little different. But the main thing is

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that whereas these are isolated ad hoc posts without pror otional chances etc., the Assistants hav a regular cadre with regular chances of romotion and most of them on their con petence do get promoted to higher ranks.

SHRI A. P. CHATTERJEE: I am grateful to the hon the Home Minister for at least saying that there are even non-Hindi people vrho know Hindi. And taking my cue froj I that answer. . .

SHRI CHITTA BASU: Unlike you.

SHRI A. P. CHATTERJEE: Yes; unlike me.

SHRI NIRAN "AN VARMA: No. no; he knows Hindi w II

SHRI A. P. CHATTERJEE: Taking my cue from that inswer may I ask this question of him hat if the Assistants are Class II people ^ ho also know Hindi— because they are r< quired to know Hindi— what prevented t ie Government from making these Assi tants who know Hindi do the work oftra slation and giving them this better scale o pay rather than create this kind of discri liuation by causing a cadre of Hindi T anslators to be created which has a highe s<:ale of pay? That is my first question.

My second qu stion is this. The hon. Minister has adrr ttid that the Assistants are Class II non gazetted and the Hindi Translators are (lass III non-gazetted. If that is so, is it lot a fact that the Assistants have really to do the most onerous and most importa t work in the shape of making drafts, m; dng original documents while the Hindi 'ranslators' job is merely derivative—they ie ely translate what has already been en ated for them—and if that is so why i it that derivative work should be given j reater salary than what I choose to call i reative work . . .

AN HON. ME 4BER: Creative work?

SHRI A. P. C] IATTERJEE: ... well relatively creath: work, not creative work in the sense ol literature but it is the Assistants wh > make drafts, who make documents and ti at is not derivative work.

And may I at: a final question?

MR. CHAIR IAN ': You are entitled only to one ques ion.

SHRI A. P. CHATTERJEE: Well, they are related questions really. The other question that I am asking is this. The hon. Minister has seen that this creation with a high salary of a special cadre of Hindi Translators has already begun to have its repercussion. Will the Ministry refer the matter, including the question of this repercussion, to the Pay Commission which the Government has set up? Will they refer this creation of a special cadre of Hindi 1 ranslators who have been given better salary scales and the question whether the Assistants should get a better salary or whether the Translators should get a better salary, and the repercussion that has begun to be felt as a result of the creation of this special cadre of Hindi Translators to the Pay Commission which I he Government have set up?

These are the three questions which I want to be answered.

VIDYA CHARAN SHUKLA: As I have explained earlier there is no special cadre of Hindi Translators. They are isolated *ad hoc* posts which have been created in various Ministries according to their requirements. At the time when these posts were created they examined among their own people first whether the Assistants, Section Officers, or Upper Division Clerks could do translation work and 'wherever it was found the work was more than what the people who knew the translation work could handle then 3, 4 or 5 posts were created depending upon the quantity of work there. Therefore there is no regular cadre as such that has been created. I may again submit to the hon. Member that the Assistants are far better in promotion prospects as well as in their grades of pay. I will give their grades of pay. Now the grade of pay of Assistants is Rs. 210-530 in Class II non-gazetted. That is the lowest grade of Assistants. And the corresponding grade for Translators is Rs. 210-425; this is the Hindi grade of Hindi Translators in Class III nongazetted,

SHRI A. P. CHATTERJEE: It is Rs. 320-530 that is given here.

SHRI VIDYA CHARAN SHUKLA: I have already given the numbers. The majority of the Hindi Translators are in Class III non-gazetted and the pay scale of Class III non-gazetted Hindi Translators is Rs. 210-425 whereas for the Assistants the pay scale is Rs. 210-530. Therefore Sir, it is not correct to say that the Hindi Translators were given any extra I benefit.

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As far as the question of reference of this matter to the Pay Commission is concerned, I say the matter is going to be referred; not only this but the entire matter of pay, emoluments, all these things, are going to be referred to the Pay Commission and I am quite sure that they will also pay their attention to this matter.

SHRI B. T. KEMPARAJ: In view of the answer given by the hon- Minister I want to know which is the Department or Ministry that makes appointments of these Translators and what are the qualifications prescribed for those posts and thirdly, I want to know-the hon. Minister was pleased to say that there is no discrimination—why the Government could not consider the cases of the Second Division Clerks and Upper Division Clerks and why their pay scales also should not be raised.

SHRI V1DYA CHARAN SHUKLA: I have already explained all these matters. I have already said that the Ministries have appointed Hindi Translators according to the quantity of work that they have to do in Hindi or from Hindi to English. And they had to do it by themselves without consulting other Ministries. They assessed the number of people who could do this work and if the work that was in the Ministry could not be handled by those who knew this kind of translation work they had to appoint extra hands.

As far as qualifications are concerned, I do not have the details of the qualifications prescribed but I assume that proficiency and knowledge of both English and Hindi would be the qualification for Translators' work and that must have been ensured before these people were appointed.

SHRI CHITTA BASU: Having regard to the fact that the Constitution of our country gives equal recognition to all the fourteen languages in our country . .

SHRI VIDYA CHARAN SHUKLA : Fifteen.

SHRI CHITTA BASU:. . . Will the Government now consider the desirability of having a special cadre of Translators, keeping in view that the translation work will increase in volume in the coming days i and may I know whether the Government proposes to have a special cadre of Translators for all the Indian consideration to the Hindi Translators ?

SHRI VIDYA CHARAN SHUKLA: I have already referred to this matter but I will again clarify the position-Although the Eighth Schedule of the Constitution refers to fifteen national languages as far as the work of the Union Government is concerned it has to be English and Hindi—Hindi as the done in official language and English as the subsidiary official language—and therefore as far as the requirements of the Government of India and the Union Government are concerned; they are limited only to the English-knowing and Hindi-knowing people and I must say that the English-knowing and Hindi-knowing people need not necessarily I be Hindi-speaking or necessarily I be Hindi-speaking or English-speaking people; they could belong to any language group in the country. If they have proficiency in Hindi and English they could do this work. To avoid the need of having Translators we decided that everybody who works in the Government of India should have proper training in Hindi and English so that no translators will be needed. In the beginning they are needed. Now we have decided that everybody who works in the Government of India should have proficiency and working knowledge in both the languages and we feel that soon it would not be necessary for us to have Hindi to Translators to translate from English. I must here again clarify and remove the doubt from the minds of our non-Hindi speaking friends that in recruitment to the Government of India services there is no bar and no discrimination and no insistence on advance knowledge of Hindi

A person who does not know Hindi at all can get into the Union Service without knowing a word of Hindi. After he joins the Union Government Service, he is given inservice training in Hindi, so that he gets proficiency in one of the official languages of the country and he can do the work properly.

MR. CHAIRMAN: Mr. Sanyal.

SHRI SASANKASEKHAR SANYAL: Thank you, Sir.

MR. CHAIRMAN: Next question. We have taken 21 minutes on this.

श्री जगदम्बी प्रसाद यादव : श्रीमन, एक क्वेश्चन हमारा रह गया है। इसमें सिर्फ एक तरफ का सुना गया है। उनका रेप्रेजेंटेशन हुआ है श्रीमन्,. . .

MR. CHAIRMAN : All right, last question.

श्री जगदम्बी शसाद यादव : मैं माननीय मंत्री जी से यह जानना चाहता हूं कि जो हिन्दी ट्रान्सलेटर्स को अभी वेतन दिया गया है, यह वेतन उनका कब से ड्यू था ? दूसरा प्रश्न यह जानना चाहता हूं कि इंग्लिश ट्रान्सलेटर के पे में और हिन्दी ट्रान्सलेटर के पे में क्या फर्क है ? तीसरी बात यह जानना चाहता हूं कि क्या इंग्लिश ट्रान्सलेटर रेगुलर वेजिस पर हैं और ये एड् हाक वेसिस पर हैं . . .

श्रीसमापति : वह कह चुके हैं।

श्री जगदम्बी प्रसाद यादवः यह एड् हाक वेंसिस पर उनको क्यों रखा गया, रेगुलर वेसिस पर क्यों नहीं रखा गया है ?

श्री विद्या चरण शुक्ल: माननीय सदस्य ने शायद ध्यान नहीं दिया मेरे उत्तर की तरफ। अंग्रेजी ट्रान्सलेटर नाम की कोई चीज नहीं है भारत सरकार में। जो हिन्दी से अंग्रेजी में ट्रान्सलेशन करते हैं वही अंग्रेजी से हिन्दी में ट्रान्सलेशन करते हैं। कोई अंग्रेजी का ट्रान्सलेशन करते हैं। वही व्यक्ति जो हिन्दी का ट्रान्सलेशन अंग्रेजी में करते हैं। वही अंग्रेजी से किन्दी में ट्रान्सलेशन करते हैं। उनका नाम हिन्दी ट्रान्सलेटर इसलिये रखा गया है; क्योंकि ज्यादातर उनको अंग्रेजी से हिन्दी में ट्रान्सलेट करना होता है, किन्तु जब कभी...

(Int. runtions.)

MR. CHAIR MAN: Do not stand up please. He is rer ying to your question.

श्री विद्या चरण शुक्ल: मूल बात यह है सभापित महोदय कि अंग्रेजी ट्रांसलेटर सरीखी कोई चीज भारत सरकार के अधीन नहीं है। जहां तक उनके ड्यू का सवाल है, मैं नहीं जानता कि कब ने ड्यू है । जब से उनको

़ेरखा गया तब से यह ग्रेड तय किया गया है। ∵और तब से उनको यह वेतन मिलता है।

*352. [The questioner (Shri A. G. Kul~kami) was absent for answer, vide cols. 41-42 infra.]

RECOVERY PROCEEDINGS AGAINST SHRI DHARMA TEJA

- *353. SHRI LOKANATH MISRA: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:
- (a) whether it is a fact that the Government of India have initiated recovery proceedings against the former Chairman of the Jayanti Shipping Company, Shri Dharma Teja for payment of Rs. One crore;
- (b) if so, whether the attention of the Government of India has been invited to a report in the "Indian Monitor" of February 14, 1970 (page 4) and if so, the reaction of the Government of India in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SAR-DAR IQBAL SINGH): (a) and (b) A statement is laid on the Table of the Sabha.

STATEMENT

- (a) The suit in question is a suit filed in Delhi High Court on 29-1-70 by the new management of Jayanti Shipping Company against Dr. Teja and one Mr. Kulukundis for the recovery of Rs. 96,32, 696 of which they had defrauded the company in connection with the purchase of the company's shares by them and the acquisition of 7 Liberty ships on behalf of the company. The total claim, including interest up to the date of filing the suit, is for Rs. 1,39,64,198.
- (b) The news item quoted on page 4 of the 'Indian Monitor', dated the 14th February, 1970 *viz* that the "Ministry of Commerce and Company Affairs" has filed a suit against Dr. Jayanti Dharma Teja for'the recovery of rupees One crore which (to continue the report quoted) according to the suit, was advanced by Government to him for setting up Jayanti Shipping Company, is incorrect.

SHRI LOKANATH MISRA: The hon. Minister says in the statement that there is a suit filed against Dr. Dharma Teja for Rs. 1,39,00,000 and that it has not